

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 5 - IA/302(AHM) 2023
In
CP(IB)/152(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Limited
(Formerly Known as Dewan Housing Finance Corporation
Limited
V/s
Umang Thakkr
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on ..15/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms.Nishi Ojha, Adv. i/b. Wadia Ghandy & Co.
For the Respondent :

ORDER

IA/302(AHM) 2023

Application is filed by M/s. APRN Enterprises Private Limited for replacement of it as petitioner in C.P. (IB)/152(AHM) 2022.

We direct the applicant to serve notice to the respondents and file an affidavit of service of notice within two weeks.

Matter stands adjourned to 13.04.2023.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**